

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'I-1', NEW DELHI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND
SHRI ANANDEE NATH MISSHRA, ACCOUNTANT MEMBERR**

ITA No. 6770/Del/2019 Assessment Year: 2006-07
ITA No. 6771/Del/2019 Assessment Year: 2011-12

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| Agilent Technologies India Pvt. Ltd., Ground Floor, Elegance Tower, Plot No. 8, Jasola Distt. Centre, Jasola, New Delhi. PIN: 1100 25 | Vs. | ITO, Ward- 1(2), New Delhi. |
| PAN :AABCA9874A | | |
| (Appellant) | | (Respondent) |

| | |
|---------------|-------------------------------|
| Appellant by | Shri Shrey Chakarbortry, Adv. |
| Respondent by | Shri Surender Pal, CIT (DR) |

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| Date of hearing | 28.04.2022 |
| Date of pronouncement | 28.04.2022 |

ORDER

PER BENCH:

Captioned appeals have been filed by assessee, assailing the final assessment orders passed by the Assessing Officer for assessment years 2006-07 and 2011-12, in pursuance to the directions of learned Dispute Resolution Panel (DRP).

2. At the time of hearing, learned counsel appearing for the assessee, on instructions, sought permission to withdraw the

appeals, as, by virtue of rectification orders passed by the Assessing Officer under Section 154 of the Income-Tax Act, 1961, assessee has been granted the desired relief and the quantum of adjustment to the arm's length price (ALP) has been reduced to nil.

3. Learned Departmental Representative has no objection to assessee's request for withdrawal of the appeals.

4. In view of the facts discussed above, since, the dispute arising in the present appeals no more survive, for all practical purposes, appeals have become infructuous. Therefore, we permit the assessee to withdraw the present appeals. Accordingly, appeals are dismissed as withdrawn.

5. In the result, the appeals are dismissed.

Order pronounced in the open court on 28th April, 2022

**Sd/-
(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER**

**sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 28th April, 2022.

Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

| Sl. No. | Particulars | Date |
|----------------|--|----------------|
| 1. | Date of dictation (Order drafted through Dragon software): | 28.04.2022 |
| 2. | Date on which the draft of order is placed before the Dictating Member: | |
| 3. | Date on which the draft of order is placed before the other Member: | 28.04.2022 |
| 4. | Date on which the approved draft of order comes to the Sr. PS/PS: | 28.04.2022 |
| 5. | Date of which the fair order is placed before the Dictating Member for pronouncement: | |
| 6. | Date on which the final order received after having been singed/pronounced by the Members: | 28.04.2022 |
| 7. | Date on which the final order is uploaded on the website of ITAT: | |
| 8. | Date on which the file goes to the Bench Clerk | 28.04 .2022 |
| 9. | Date on which files goes to the Head Clerk: | |
| 10. | Date on which file goes to the Assistant Registrar for signature on the order: | |
| 11. | Date of dispatch of order: | |